

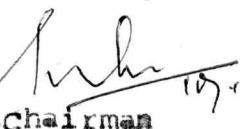
NOTES OF THE REGISTRY

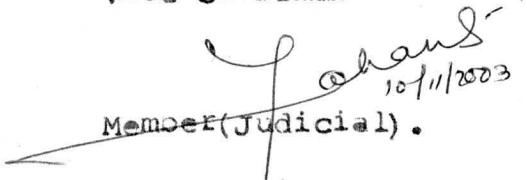
ORDERS OF THE TRIBUNAL

Mr. A. K. Bose, learned Senior Standing Counsel; on whom copy of this O.A. as well as M.A. have been served, the prayer of nine Applicants to prosecute this O.A. jointly is allowed; subject to payment of Rs. 400/- in shape of IPO.

Mr. Swain, learned Counsel appearing for the Applicants states that he has already deposited the IPO, worth of Rs. 400/- in shape of IPO.

In the above view of the matter, this O.A. be confined in respect of Applicant No. 1 and separate OA numbers be assigned in respect of Applicants ^{No.} 2 to 9 for statistical purpose. M.A. is accordingly allowed and disposed of.


Vice-Chairman


Member (Judicial)

2. ORDER DT. 10.11.2003.

Heard Mr. A. Swain, learned Counsel for the Applicants and Mr. A. K. Bose, learned Learned Senior Standing Counsel appearing for the Respondents; on whom a copy of this O.A. has been served and perused the materials placed on record.

2. Applicants claim that they were engaged as Casual Labourers under the Telecom Department of Government of India; and, by filing the present Original Application u/s. 19 of the Administrative Tribunals Act, 1985, they have challenged the steps taken by the Respondents (under Annexure-6 dated

3

O.A. No.800/2003

dated 3.10.2003 to regularise the services of 455(out of 1437) Casual Labourers) on the ground that the Respondents did not properly consider their cases for regularisation. Apart from other grounds, the Advocate for the Applicants states that while ignoring the cases of Applicants, the Respondents have enlisted several other persons (who were either never engaged for required period or engaged at a later point of time, than the Applicants, as casual labourers) for regularisation.

Copy of order No. 2
a/w O.A. copy desired
to all the respondents, by
posts.

They have placed on record several materials to substantiate their cases.

3. In the above premises, without wasting any time and entering into the merits, we hereby dispose of this case, at admission stage, by asking the Respondents to treat this O.A. as a representation of the Applicants and enter into an enquiry to find out as to whether the Applicants have got a case for regularisation. Until full consideration is given to the case of the Applicants and they are intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of R.M.

4. While parting with this case, we grant liberty to the Applicants to represent their cases, by 15.11.2003, to the Respondents by giving all details about themselves; in order to substantiate their cases and may pray for personal hearing, if they so like;

DB
S.C. 12.11.03

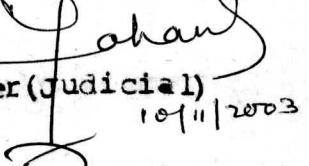
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which should be allowed by the Respondents in
all fairness of things.

5. With the above observations and directions
this O.A. is disposed of. No costs. Send copies of
this order, alongwith copies of this O.A., to the
Respondents and free copies of this order be given
to the counsel for both parties by 12.11.2003.


Vice-Chairman 10/11/2003


Member (Judicial) 10/11/2003